

Staple Fibre

*2331. { Shri Subodh Hansda:
Shri S. C. Samanta:
Shri E. C. Majhi:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the sale and production of staple fibre have been controlled by Government;

(b) if so, the reasons therefor;

(c) whether all the producers have submitted their stock returns after the enforcement of the control;

(d) whether price for various varieties of fibre has been fixed; and

(e) whether these are now sold at fixed rate?

The Minister of Commerce (Shri Kanungo): (a) Yes, Sir.

(b) For ensuring equitable distribution;

(c) to (e). Yes, Sir.

Film Finance Corporation

*2332. { Shri Ram Krishan Gupta:
Shri Rami Beddy:
Shri Kadiyan:
Shri J. B. S. Bist:

Will the Minister of Information and Broadcasting be pleased to refer to his statement made in Lok Sabha on the 19th December, 1958 and state at what stage is the question of setting up a Film Finance Corporation to give effective help to the film industry?

The Minister of Information and Broadcasting (Dr. Keskar): A budget provision of Rs. 20 lakhs has been made for the Film Finance Corporation for the year 1959-60. The Corporation will be set up under the Ministry of Finance who are working out the details.

Negotiations for New Plants

*2333. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Dr. Nagaraja Rao, Joint Secretary in the Ministry of Commerce and Industry, visited Europe to hold discussions with the European Governments in regard to the setting up of new plants;

(b) if so, whether he has since submitted his report;

(c) whether the report has been examined by the Government; and

(d) if so, whether a copy of the report alongwith the decisions taken thereon will be laid on the Table?

The Minister of Industry (Shri Manubhai Shah): (a) Yes, Sir.

(b) and (c). Dr. Nagaraja Rao's and Shri Ghei's deputation overseas was to progress certain projects in respect of which negotiations were continuing. Further action is being taken wherever necessary in light of these discussions.

(d) Does not arise.

सामान्य चुनाव

*२३३४. श्री भक्त वर्शन क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हाल ही में उत्तर प्रदेश के मुख्य मंत्री डा० सम्पूर्णानन्द ने भारत सरकार को यह सुझाव दिया है कि सारे देश का ध्यान और शक्ति विकास योजनाओं पर ही केन्द्रित रखने के उद्देश्य से अगले सामान्य चुनाव कम से कम तीसरी पंचवर्षीय योजना की समाप्ति तक स्थगित कर दिये जायें; और

(ख) यदि हाँ, तो इस बारे में सरकार की क्या प्रतिक्रिया है ?

वैदेशिक-कार्य उपमंत्री (जीमती लक्ष्मी देवन) : (क) प्रधान मंत्री को मालूम नहीं

कि इस बारे में मुख्य मंत्री, उत्तर प्रदेश से कोई पत्र आया हो। परन्तु जाहिर होता है कि मुख्य मंत्री ने अपने भाषण के दौरान में जो कि समाचार पत्रों में प्रकाशित हुआ था इस विषय में अपनी जाती राष्ट्र प्रकट की थी।

(ख) ऐसी कोई तजवीज सरकार के विचाराधीन नहीं है और न ही उस पर शीर किये जाने की सम्भावना है।

Eviction of a Tenant

*2335. { Shri Ram Krishan Gupta:
Shri Bhakt Darshan:

Will the Minister of Works, Housing and Supply be pleased to refer to the reply given to Starred Question No. 847 on the 11th December, 1958 and state:

(a) whether the private individual allotted a Government requisitioned house for running a hotel on a rent of Rs. 1,200 p.m. has been evicted; and

(b) if not, the reasons therefor?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) No, Sir.

(b) A statement is given below:—

STATEMENT

The premises No. 1, Man Singh Road, New Delhi were leased by the owner, Nawab Sir Mohammed Akbar Khan of Hoti, to Shri J. E. da Fonesca for five years, in the first instance, in December, 1939. These premises were requisitioned by Government in September 1941 for use as a residence for a Member of the Viceroy's Executive Council. It was, however, later decided to allow Shri Fonesca, who had been running a boarding house in the premises, to continue to run the establishment. Accordingly, an agreement permitting him to retain the premises for one year was executed. The agreement provided that the Government would have the right to allot accommodation in the establishment and to

fix the amount of payment to be made by such allottees.

2. A number of Government officers and members of the Diplomatic Corps have been staying in the establishment and the Government have been considering the question of renewal of the lease with Shri Fonesca. The property in question has been acquired by the Ministry of Rehabilitation under the Displaced Persons (Compensation and Rehabilitation) Act, 1954 and that Ministry have been proposing its sale by auction. However, this Ministry is also considering purchasing the property and the question of continuance of Shri Fonesca's lease is also under review.

Eviction of Squatters

*2336. Shri D. C. Sharma: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the steps taken under the Public Premises (Eviction of Unauthorised Occupants) Act, 1958, to evict squatters in public premises in Delhi and New Delhi; and

(b) the results achieved so far?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) In 153 cases show cause notices have been served upto 15th April, 1959 by the estate officers in Delhi and New Delhi under Section 4(1) of the Act. In 6 cases out of these, orders of eviction have also been served under Section 5(1) of the Act. The other cases are being processed further in accordance with the provisions of the Act.

(b) Two houses in New Delhi have been vacated after receipt of show cause notices.

“बढ़ा होती”

*२३३७. श्री भक्त दर्शन : क्या प्रधान मंत्री २३ फरवरी, १९५९ के तारकित प्रश्न संख्या ५३८ के उत्तर के संबंध में यह बताने